ITEM NO.21 COURT NO.4 SECTION X

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s).23/2024

DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU

Respondent(s)

(FOR ADMISSION and IA No.11124/2024-STAY APPLICATION)

Date: 25-01-2024 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Tushar Mehta, Solicitor General

Mr. Mukesh Kumar Maroria, AOR

Mr. Zoheb Hussain, Adv.

Mr. Annam Venkatesh, Adv.

Mr. Kanu Agarawal, Adv.

For Respondent(s) Mr. Kapil Sibal, Sr. Adv.

Mr. Amit Anand Tiwari, Sr. Adv.

Mr. Ranjith Kumar, Sr. Adv.

Mr. D.Kumanan, AOR

Mr. Deepa. S, Adv.

Mr. Rajat Kumar Jha, Adv.

Ms. Devyani Gupta, Adv.

Ms. Tanvi Anand, Adv.

UPON hearing the counsel the Court made the following O R D E R

- 1. Heard learned Solicitor General, appearing on behalf of the petitioner as well as learned Senior Counsel, appearing on behalf of the respondent.
- 2. Issue notice, returnable on 12.02.2024.
- 3. Mr. D.Kumanan, learned counsel, accepts notice on behalf of the respondent.
- 4. Counter affidavit, if any, be filed within two weeks.
- 5. Meanwhile, further investigation in FIR No.6/2023, dated 30.11.2023, registered at P.S. DV&AC, Dindigul District shall remain stayed.

- 6. Similarly, the Directorate of Enforcement will also not proceed with the investigation in the above-mentioned FIR.
- 7. The material collected in the investigation so far by the respondent-State shall be produced before this Court on the next date of hearing.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)